

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

C.P No.153/(MAH)/2017

CORAM:

Present:

SHRI M. K. SHRAWAT  
MEMBER (J)

SHRI BHASKARA PANTULA MOHAN  
MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 18.09.2017

NAME OF THE PARTIES: Dnyaneshwar Shankar Malvankar & Ors  
V/s.  
Akshay Developers (Sion) Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 241/242,59 of the Companies Act,  
2013.

S. No. NAME DESIGNATION SIGNATURE

1. AJAY KUMAR Practising  
Company Secretary  
For Petitioner

2) MR. DHAVAL KASHARI, ADV. ADV. FOR RESPONDENT  
a/w MR. YUVRAJ K. SINGH, ADV. No. 2  
i/b DESAI & DIWANJI

**ORDER**

**CP 153/241-242,59/NCLT/MB/MAH/2017**

1. Learned Representatives of both sides are present. To carry out the directions of 07.08.2017, the inspection of the documents was concluded on 08.09.2017. The Respondent No.2 is seeking time to file the reply. Undertakes to file the reply on or before 10.10.2017, to be served on the other side. Thereafter, the Petitioner, if deemed fit, can file the Rejoinder by 20<sup>th</sup> October, 2017.
2. It is observed during the discussion in Court that the Respondent No.1, the Company, so far has not been represented by the legal Representative. Hence a clarification is required from the side of the Respondent whether the Company is going to be represented or not, on the next date of hearing.
3. Listed for hearing on **06.11.2017**.

Sd/-

**BHASKARA PANTULA MOHAN**  
Member (Judicial)

Date : 18.09.2017

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Sd/-

**M.K. SHRAWAT**  
Member (Judicial)